

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No./219/92  
T.A. No.

DATE OF DECISION 27th January, 1995

Mafatlal M. Solanki Petitioner

Mr. M. S. Trivedi Advocate for the Petitioner(s)

Versus

Union of India & ors. Respondent

Mr. B. R. Kyada Advocate for the Respondent(s)

**CORAM :**

The Hon'ble Mr. N. B. Patel Vice Chairman

The Hon'ble Mr. K. Ramamoorthy Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

No.

duty on that post immediately on the same day. Mr. Trivedi as T & C ( Smith ) at Mehsana, he will be allowed to resume Rajkot Division, that, if the applicant reports for duty as by him from Mr. R.C. Meena, Assistant Mechanical Engineer, Mr. Kyada states, under instructions received

Per Hon'ble Mr. N. B. Patel  
Vice Chairman  
O.A. 219/92  
Date: 27/1/1995  
ORAL ORDER

Advocate Mr. B. R. Kyada

Respondents

1. Union of India, through : The General Manager, Western Railway, Churehgaon, BOMBAY.
2. Divisional Mechanical Engineer, Western Railway, Kotch Compound, Rajkot.
3. A.M.E., Western Railway, Divisional Office, Kotch Compound, Rajkot.
4. Loco Foreman, Loco Shed, W.R.LY.
5. Sabarmati, Ahmedabad.

versus

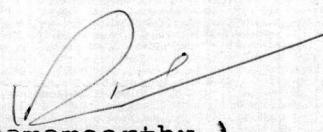
Advocate Mr. M. S. Trivedi

Applicant

Mafatlal Muljiibhai Solanki, 1875/12, Kesarbala Chawla opp. Nagri Mill, Rajpur Road, Ahmedabad.

states that the applicant will report for duty accordingly on 8/2/1995. Mr.Trivedi further states that, soon after the applicant is allowed to resume duty at Mehsana, he proposes to tender voluntary retirement/resignation. If the applicant does so, it is hoped that the authorities will take decision in the matter at the earliest, bearing in mind the relevant provisions. The applicant may also make a representation for regularisation of the period for which he has not actually worked and the Competent Authorities are directed to take a decision in that matter within 4 weeks of the date of receipt of a representation by the applicant. In view of these observations and directions, Mr.Trivedi seeks permission to withdraw the present O.A. with liberty to ask for its revival, if any difficulty arises in the matter of the applicant reporting for duty or being allowed to resume duty. He also seeks liberty to file a fresh O.A. in the event of the applicant feeling aggrieved by the decision that may be taken on his request for regularisation of the aforesaid period. Permission granted with liberty as prayed for in both the above respects. O.A. stands disposed of as withdrawn accordingly. No order as to costs.

Copies of this order may be furnished to Mr.Trivedi and Mr.Kyada latest by 31/1/1995 evening.

  
( K.Ramamoorthy )  
Member (A)

  
(N.B.Patel)  
Vice Chairman